

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO.1179
TO BE ANSWERED ON 02.05.2016**

Private Institutions

†1179. SHRIMATI SAKUNTALA LAGURI:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government has ever assessed the effectiveness of its control over private educational institutions regarding fees and admissions to check arbitrariness by these institutions in the said areas;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has been unable to withdraw the recognition to check arbitrary fee hike by those schools and institutions; and
- (d) if so, the reaction of the Government thereto?

**ANSWER
MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)**

(a) to (d) The fees of private deemed to Universities are regulated under University Grants Commission (UGC) (Institutions Deemed to be Universities) Regulations, 2010 as amended from time to time. The Universities are mandated to give details of fees in the prospectus and also publish the same on the website of the institute. The Regulation also provides that no institution deemed to be university shall charge any fee for an admission test other than an amount representing the reasonable cost incurred by it in conducting such test. Regulations further provide that no institutions deemed to be university shall, directly or indirectly, demand or charge or accept, capitation fee or demand any donation, by way of consideration for admission to any seat or seats in a course or programme of study conducted by it. As far as admission is concerned, no person shall be admitted to any course or programme except through an admission test

conducted by a recognised body or such institution or a group of institutions have been so authorised by Central Government or a State Government or any statutory authority.

The Private Universities set up by State Government are governed by respective Acts of State Legislatures. Some of the State Governments have notified fee Regulations to regulate the fee.

If a complaint is received by the UGC for exorbitant fee charged by any Deemed to be University or Private University, the matter is taken up with the University concerned and the University is directed to take necessary action on the complaint. There is no example of recognition of educational institutes being withdrawn for the reasons of arbitrary fee hike. As far as schools are concerned, all private schools are recognised by respective State Government.
